

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 24.05.2023 AT 10.30 AM**

| TC/CP. Nos. | CA/IA No. | Section/ Rule | Name of Parties |
|-----------------------|-----------------|------------------|---|
| CP(IB)/122/9/AMR/2022 | | 9 of IBC | Tulasi Seeds Private Limited Vs. Janani Seeds Private Limited |
| | IA(IBC)/68/2023 | 65 of IBC | Janani Seeds Private Limited (CD) Vs. Tulasi Seeds Private Limited (OC) |

ORDER

Mr.Ravinder, proxy counsel for the OC present. Mr.Vamsi Krishna, Counsel for the CD present. Rejoinder not filed. Hence, list the matter on 19.06.2023.

IA(IBC)/68/2023:

Counter not filed. Mr.Vamsi Krishna, Counsel for the Applicant present. Mr.Ravinder, proxy counsel for the Respondent present and seeks further time for filing counter, inspite of passing a conditional order that the right to file counter would stand forfeited, if counter not filed. However, since the counsel request further time, on costs of Rs.2000/- to be paid to the Applicant's counsel and to file memo of compliance well before the next date of hearing, list the matter on 19.06.2023 for counter.

Sd/-
**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**

RSN